

interoperability or through commercial interoperability. In the DTH license conditions and other regulatory prescriptions, this has been envisaged to be achieved through interoperability of DTH Customer Premises Equipment (CPE). However, this has so far not proved to be effective due to several techno-commercial reasons. In this regard, a reference has been made to TRAI to give its recommendation. The matter is under consideration of TRAI.

Single-window system for film production

1751. SHRI BAISHNAB PARIDA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether it is proposed to set up single-window system for film production if so, the details thereof;
- (b) the other major grievances of the film industry; and
- (c) the action plan to control depiction of women in bad taste in the films etc. to maintain a congenial environment in the house-holds?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI PRAKASH JAVADEKAR): (a) To give impetus to film and tourism sectors in India, an Inter-Ministerial Committee on Promotion and Facilitation of Film Production in India has been set up in the Ministry of Information and Broadcasting. The Committee is to act as a 'single-window' at the central level to facilitate permissions for the foreign and domestic filmmakers for shooting feature films, short films and TV programmes in India. This committee will act as a facilitator for film production and film shooting in India.

(b) Grievances of Film Industry, mostly relate to taxation issues including entertainment tax levied by State Government and service tax levied by Central Government which have been duly forwarded to Finance Ministry for consideration, as and when received.

(c) Section 5B of the Cinematograph Act, 1952 provides for principles for guidance in certifying films. Among others, it bars from certification, films which are against the interests of public order, decency or morality. Guidelines for certification of films for public exhibition, laid down by notification dated 6th December, 1991 further suggests scenes which are likely to face cuts, such as scenes degrading or denigrating women in any manner, scenes involving sexual violence against women etc.

Further, the Ministry had appointed a Committee under retired Chief Justice of Haryana and Punjab High Court, Shri Mukul Mudgal to suggest amendments to the Cinematograph Act. The Committee has submitted a report and draft Cinematograph Bill.